

Central Administrative Tribunal
Principal Bench, New Delhi

OA No.115/2018

New Delhi, this the 16th day of January, 2020

Hon'ble Mr. S.N.Terdal, Member (Judicial)
Hon'ble Ms.Aradhana Johri, Member (Administrative)

1. Hariom
DOB: 13-11-1988
Post, Fire Operator
S/o Chand Ram
R/o Near Secondary School
VPO Badli, Distt. Jhajjar, Haryana-124105,
(Aged 28 Years)
Group C
CAT-UR, Roll NO.15000374.
2. Pritam
DOB; 10101991
Post Fire Operator
S/o Jai Narayan
R/O VPO Pandwala Kalan
New Delhi-110043
(Aged 26 yeas)
Group- C
CAT-OBC
Roll No. 150002757
3. Naveen Kumar
DOB: 210-08-1988
Post Fire Operator
S/o Shiv Kumar
R/o VPO Gubhana, Tehsil Badli,
Distt. Jhajjar Haryana -124105.
(Aged 29 years)
Group-C
CAT-UR
Roll No. 15011303
4. Sanjeev Dahiya
DOB : 06-10-1987
Post Fire Operator
S/o Nathu Ram,
R/o Vill. Gopal Pur, Teh. Kharkhoda,
Distt. Sonepat, Haryana-131402

(Aged 30 years)
Group-C
CAT-UR
Roll No. 15002409

-Applicants

(By Advocate: Present None.)

Versus

1. Govt. of N.C.T. of Delhi
Through the Chief Secretary
5th Floor, Delhi Sachivalaya, New Delhi.
2. Delhi Fire Service, Govt. of NCT of Delhi
Through its Director, New Barakhamba Road,
Cannaught Lane, New Delhi-110001.
3. Delhi Subordinate Services Selection Board
Through its Chairman GNCTD
F-18,Karkardooma,
Institutional Aread, Delhi-92

- Respondents

(By Advocate: Mr. Anuj Kumar Sharma)

O R D E R (ORAL)

By Hon'ble Mr. S.N. Terdal, Member(J):-

The applicants having relied upon the case (OA No.4149/2017 titled Mr. Lokesh Kumar and ors. vs. Govt.of NCT of Delhi, which has been decided on 04.09.2018 by this Tribunal. The operating portion of the same is as follow:-

“11. From the perusal of the records, we are convinced that the candidates were well aware that the final merit list will be prepared on the basis of the total marks scored in the three tests, viz. written test, PET and driving skill test. We would also like to observe that possession of heavy duty vehicle driving licence was an eligibility criterion for the candidates to participate in the selection process for the post of Fire Operator and that it was not the selection criteria. Since erroneously/inadvertently, it was mentioned in the rely of the official respondents that it was to be a selection criterion, the Tribunal directed the official respondents to file an additional affidavit in which they have clearly explained the selection criteria, as noticed hereinabove.

12. In the conspectus of the discussions in the foregoing paras, we do not find any merit in these OAs and accordingly they are dismissed.

13. In view of this order, the interim orders dated 27.11.2017 (OA No.4149/2017) and 29.11.2017 (OA No.4182/2017) stand vacated.

14. There shall be no order as to costs."

2. In view of the same, this OA is dismissed. No order as to the costs.

(Aradhana Johri)
Member(A)

(S.N. Terdal)
Member (J)

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